NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 440 of 2020

IN THE MATTER OF:

Edelweiss Asset Resolution Company Ltd. ... Appellant

Versus

Viceroy Hotels Ltd., Represented through Resolution Professional & Anr.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 441 of 2020

IN THE MATTER OF:

Vistara (ITCL) India Ltd. ...Appellant

Versus

Viceroy Hotels Ltd., Represented through

Resolution Professional & Anr. ...Respondents

Present:

For Appellant: Mr. Sanjiv Sen, Senior Advocate with

Mr. Arjun Krishnan, Advocate

For Respondents: Mr. Karuchola Koteswara Rao, and Ms. Rakhi Ray,

Advocates for Respondent No. 1

Mr. Satendra K. Rai and Mr. Shashank Agarwal,

Advocates for Respondent No. 2

Contd.....

ORDER (Through Virtual Mode)

23.07.2020 Ms. Rakhi Ray, Advocate appears on behalf of Respondent No.

1 and Mr. Shashank Agarwal, Advocate appears on behalf of Respondent No. 2. Service on Respondents is complete.

Reply-affidavit filed by Respondent No. 2 is taken on record.

Learned counsel for Respondent No. 1 seeks and is allowed two weeks' time to file reply-affidavit. Rejoinder, if any, may be filed within two weeks thereof.

List the matter 'for Admission (After Notice)' on 28th August, 2020.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Jarat Kumar Jain] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

/ns/gc/